COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 01 OF 2014 & IA NO. 05 OF 2014

Dated: <u>19th February, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Steel Authority of India Ltd. Vs. Damodar Valley Corporation & Ors.			Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Mr. Rajiv Shankar Dvivedi	
Counsel for the Respondent(s)	:	Ms. Anushree Bardhan Mr. Shubham Arya for R1	

ORDER

The learned counsel, Mr. Rajiv Shankar Dvivedi, appearing for the Appellant submitted that, both the parties are making their sincere efforts for amicable settlement in the matter. Therefore, another 60 days time may kindly be granted to enable them to report settlement, as requested.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Re-list this matter on <u>01.05.2018</u>, as requested and agreed by the learned counsel, appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

pds/vt